

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3731
TO BE ANSWERED ON 24.03.2025

Sea Erosion Mitigating Measures

3731. SHRI B Y RAGHAVENDRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the funds allocated for erosion control and coastal protection in Karnataka during the last five years and any additional support for areas facing critical erosion risks;
- (b) Whether the Government intends to provide further technical or financial assistance to mitigate the impact of erosion on livelihoods and infrastructure in vulnerable regions like in Byndoor Assembly constituency of Udupi district, Karnataka; and
- (c) the timeline for completing these interventions and any additional steps planned to safeguard the lives, homes, and livelihoods of vulnerable coastal populations?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a): Coastal Protection Schemes are eligible for Central assistance under Flood Management & Border Area Program (FMBAP). FMBAP is a scheme of Central Water Commission (CWC), under Ministry of Jal Shakti providing financial assistance for flood management and control to the State / UTs on Central: State share ratio of 90:10 for special category states and 60:40 for general category States. As per information provided by CWC, no project proposal from the State of Karnataka has been received for funding under FMBAP to mitigate the coastal erosion.

As per information received from Karnataka Maritime Board, the details of fund allocation from Government of Karnataka for erosion control and coastal protection over the past five fiscal years is as below: (in lakhs):

Year	Fund (In Rs Lakhs)
2019-20	2940
2020-21	3500
2021-22	3500
2022-23	2262
2023-24	2000

Further, as additional support for areas facing critical erosion risks, the Government of Karnataka has approved implementation of 34 emergency coastal erosion prevention works for a sanction amount of Rs. 15 Crores in erosion-prone areas across Uttara Kannada, Dakshina Kannada, and Udupi district.

(b)& (c) The 15th Finance Commission has recommended Rs. 1000 Crore for resettlement of displaced people affected by erosion for 2021-26 under National Disaster Response Fund (NDRF). In addition, Rs.1500 Crore is earmarked for mitigation measures to prevent river and coastal erosion for the same period under National Disaster Mitigation Fund (NDMF). For both funds (NDRF and NDMF), State governments will have to avail resources on a cost-sharing basis.

National Disaster Management Authority has created a platform called Committee on Disaster Risk Reduction (CoDRR) on Coastal Hazard Mitigation. This committee includes all relevant stakeholders concerning all coastal hazards along with 9 Coastal States and 4 UTs for discussion of problems and risks to coastal areas and possible mitigation measures as well as Integrated Coastal Risk Management and Resilience Plan (ICMRP) proposal and issues that might arise for implementing of any such programmes at the State level.

The Shoreline Management Plan of Karnataka has been prepared in compliance with the provisions of Coastal Regulation Zone Notification 2019. The plan provides recommendations for all vulnerable coastal areas in Karnataka's coastal districts including Byndoor Assembly constituency in Udupi district. National Centre for Sustainable Coastal Management – an organization of the Ministry of Environment Forest and Climate Change (MoEFCC) provides technical assistance in preparing Shoreline Management Plan.

The State Government of Karnataka has approved Rs. 450.00 Lakhs each to Udupi and Dakshina Kannada Districts to safeguard the lives, homes and livelihoods of vulnerable coastal population for the identified vulnerable reaches in Udupi and Dakshina Kannada Districts.
